

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.460/2005 In  
O.A. No.1022/2004

(2)

New Delhi this the 14<sup>th</sup> day of February, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**  
**Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Shri Umesh Chandra  
R/o 237, Ganga Nagar,  
Near Babu Lal Temple, Saket,  
Meerut.

-Applicant

(By Advocate: Shri VPS Tyagi)

Versus

1. Shri Shekhar Dutt, IAS  
Secretary, Ministry of Defence,  
South Block, New Delhi.
2. Shri V.K. Misra, I.D.A.S.  
Financial Advisor Cum Secretary  
In the Ministry of Defence (Finance Division)  
South Block, New Delhi.
3. Mrs. Anjali Ahluwalia, I.D.A.S.  
Controller General of Defence Accounts  
West Block-V, R.K. Puram,  
New Delhi.

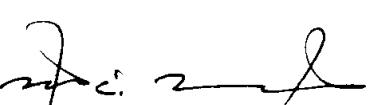
-Respondents

(By Advocate: Shri B.S. Jain)

ORDER (Oral)

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**

The directions contained in Tribunal's orders dated 30.11.2004 whereby OA-1022/2004 was disposed of, ~~has~~ been complied vide orders dated 09.01.2006 by the respondents, Copy whereof has been supplied to the learned counsel of applicant as also to the court. Though the reply affidavit has not been filed but we are satisfied regarding the compliance of the Tribunal's directions. Therefore, Contempt Petition is dropped and notices are discharged.

  
(Mukesh Kumar Gupta)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

14.2.06

cc.